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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan

**Notification No 22 /2015-20**  
**New Delhi, Dated : 6<sup>th</sup> October, 2015**

**Subject: Amendment in Notification No. 55(RE-2013)/2009-14 dated 03.12.2013 relating to export of Narcotics Drugs and Psychotropic Substances.**

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992), as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government, hereby makes the following amendments in Notification No. 55(RE-2013)/2009-14 dated 03.12.2013.

2. The Tariff Item HS Code of 1-Phenyl-2- Propanone against Sl. No. 124 in Chapter 29 of Schedule 2 of ITC (HS) Classification of Export and Import Items notified vide Notification No. 55(RE-2013)/2009-14 dated 03.12.2013 is amended to read as '29143100'. Accordingly, the entry at Sl. No. 124 in Chapter 29 of Schedule 2 of ITC (HS) Classification of Export and Import Items may be read as under:

**Chapter 29**  
**Organic Chemicals**

S.No.	Item Description	Unit	Tariff Item HS Code	Export Policy	Nature of Restriction
124	1-Phenyl-2- Propanone	Kg	29143100	Free	NOC from Narcotics Commissioner of India, Gwalior

3. Effect of this notification:

The ITC (HS) code of 1-Phenyl-2- Propanone in Schedule 2 of ITC (HS) Classification of Export and Import Items has been amended.

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